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**NHRC's outreach to train trainers for expanding human rights awareness**

The National Human Rights Commission (NHRC), India has made concerted efforts to expand its outreach to build human rights awareness in various parts of the country. The Commission organised a three-day training of trainers' programme on human rights for about 50 officers including police personnel and representatives from the Women & Child Development and Social Welfare Departments of Telangana from September 9 to 11. It was held in collaboration with the Centre for Law and Public Administration.

## Assam CM Orders Probe After Woman Constable 'Searches' Examinee's Private Parts

<https://www.republicworld.com/india/assam-cm-orders-probe-after-woman-constable-searches-examinee-s-private-parts>

Himanta Biswa Sarma ordered an inquiry after a job aspirant accused a woman constable of searching her private parts before the former entered an examination ha

India News

3 min read

Reported by: Digital Desk

**Guwahati:** Assam Chief Minister Himanta Biswa Sarma on Monday ordered an inquiry after a job aspirant accused a woman constable of searching her private parts before the former entered an examination hall in Nalbari during the test for filling up Group-III posts.

The state unit of the Aam Aadmi Party (AAP) later sent a letter to the National Human Rights Commission (NHRC), alleging violation of the candidate's basic rights.

Sarma added that the director general of police informed him of another incident in North Lakhimpur, where "cheating material" was recovered from a woman candidate during the exam.

"My instruction to the police on the Nalbari incident - I spoke with the DGP, Assam, @gpsinghips and instructed him to investigate the incident where a girl student has alleged that a lady constable searched her private parts before she entered the examination hall," Sarma posted on 'X'.

"For me, the dignity and respect of our mothers and sisters are of utmost importance and non-negotiable," he said.

Meanwhile, a person has been detained for allegedly photographing and circulating the question papers after the test was over, to ascertain whether it was a part of a "criminal conspiracy" to defame the examination process, an official release said.

"Since this appears to be done with mischievous intention to spread rumours and confusion in the minds of the people, strict legal action is being taken against such persons," it said.

The release added that since question papers after the examination are no more confidential, in future, it is also being considered to allow these to be taken away by the candidates after completion of the test.

Sarma said the government has a crucial task of conducting the Assam Direct Recruitment Examination (ADRE) with the highest level of integrity and transparency, he said.

"We owe this to the entire younger generation of ours, and it cannot be compromised under any circumstances," Sarma said.

At the same time, it must be ensured that the "decency and dignity of female candidates are upheld at all times", he said.

"A proper standard operating procedure (SOP) should be developed, taking into account the relevant judgments from the Hon'ble Courts and guidelines from the Women's Commission regarding the conduct of searches involving women, and this must be circulated before the next round of examinations," the chief minister said.

Later in the day, senior AAP leader Amlanjyoti Hatibaruah submitted a complaint to the **NHRC** over a "violation" of human rights during the recruitment exams.

He alleged that aspirants' basic rights were violated under the pretext of security checks, and these are not "isolated" complaints by the candidates, but rather part of a "systematic and invasive practice observed across multiple examination centres, which grossly undermined the dignity of the candidates".

In the letter, Hatibaruah demanded an investigation into the accusations.

The Assam Direct Recruitment Examination to fill up vacant Group III posts was held on Sunday, amid tight security and suspension of internet services for three and a half hours across the state.

After the exams, the chief minister had said the first ADRE had concluded peacefully, and expressed his deep gratitude to all the "officers and staff of the Assam government who have successfully completed this monumental task without any issue".

Internet services were suspended from 10 am to 1:30 pm on Sunday amid heavy deployment of security forces outside the examination centres.

Altogether 11,23,204 candidates were eligible to appear for the examination in 2,305 centres across the state.

(with PTI inputs)

## Assam CM orders probe into checking private parts of female candidate at exam

<https://nagalandpost.com/index.php/2024/09/17/assam-cm-orders-probe-into-checking-private-parts-of-female-candidate-at-exam/>

September 17, 2024

Assam Chief Minister Himanta Biswa Sarma on Monday directed the DGP to investigate the allegation of a job aspirant that a woman constable searched her private parts before she entered an examination hall in Nalbari during the test for filling up Group-III posts.

The state unit of the Aam Aadmi Party (AAP) later sent a letter to the National Human Rights Commission (NHRC), alleging violation of the candidate's basic rights.

Sarma added that the director general of police informed him of another incident in North Lakhimpur, where "cheating material" was recovered from a woman candidate during the exam.

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Women's Commission regarding the conduct of searches involving women, and this must be circulated before the next round of examinations," the chief minister said.

Meanwhile, senior AAP leader Amlanjyoti Hatibaruah submitted a complaint to the NHRC over "violation" of human rights during the recruitment exams. He alleged that aspirants' basic rights were violated under the pretext of security checks, and these are not "isolated" complaints by the candidates, but rather part of a "systematic and invasive practice observed across multiple examination centres, which grossly undermined the dignity of the candidates".

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## **Custodial Death Row: Gauhati High Court Issues Notice To Assam Govt**

<https://www.northeasttoday.in/2024/09/17/custodial-death-row-gauhati-high-court-issues-notice-to-assam-govt/>

17th September 2024

No Comments

Posted in Assam, Featured, Northeast

Guwahati, Sept 17: The Gauhati High Court has taken cognizance of the alleged custodial death of Taffazul, a youth at Dhing in Nagaon district on August 23 and issued notices to the Assam government.

Taffazul's father, Abdul Awal, had filed a writ petition seeking compensation and a judicial inquiry into his son's death. The petition alleges Taffazul was wrongfully arrested due to mistaken identity in connection with the Dhing rape incident and subjected to physical torture, leading to his death.

The court has scheduled the next hearing for November 4, directing the Assam government to file an affidavit.

Human rights activists have condemned the incident, citing breaches of the Assam Police Act, 2007, and non-compliance with National Human Rights Commission guidelines.

The case has sparked widespread outrage, with locals refusing to allow Taffazul's burial in the village graveyard due to false association with the rape case.

Abdul Awal's petition seeks punishment for police officials under Section 98(a) and (b) of the Assam Police Act.

## Darbhanga 26 जिलों ने दबाए मानवाधिकार के बड़े मामले, जवाब तलब

<https://samacharnama.com/city/darbhanga/darbhanga-26-districts-suppress-major-human-rights-cases/cid15360567.htm>

By City Desk Sep 17, 2024, 08:48 IST

बिहार न्यूज़ डेस्क राष्ट्रीय मानवाधिकार आयोग में चल रहे 63 मामलों की फाइल जिलों में अधिकारियों ने दबा रखी है. आयोग ने गृह विभाग को सभी जिलों की रिपोर्ट भिजवाने की जिम्मेवारी सौंपी है. इसके बाद गृह विभाग ने जिलों को रिपोर्ट के लिए 31 का समय निर्धारित कर दिया है.

गृह विभाग की विशेष शाखा के विशेष सचिव के सुहिता अनुपम ने सभी डीएम को कहा है कि राष्ट्रीय मानवाधिकार आयोग में दर्ज ये मामले बेहद गंभीर किस्म के हैं, जिनमें मुख्य सचिव से लेकर जिला पदधिकारी और उनके अधीनस्थ अधिकारियों को पार्टी बनाया गया है. राष्ट्रीय मानवाधिकार आयोग में लंबित इन मामलों में सरकार को या संबंधित जिला प्रशासन को अपना पक्ष रखना है, जो समय पर नहीं रखा जा रहा है.

विशेष सचिव ने सभी डीएम को इसे 31 तक आयोग की वेबसाइट पर अपलोड करने और इसकी सूचना गृह विभाग को देने का निर्देश दिया है.

### अधिवक्ता की आंख फोड़ने मामले में भी रिपोर्ट लंबित

कुछ माह पहले अधिवक्ता पंकज कुमार पर डंडा चलाने के दौरान उनकी आंखें फूट गईं और रोशनी चली गई. अधिवक्ता ने इस मामले में दोषी पुलिस जवान पर कार्रवाई के लिए आयोग से गुहार लगायी. इस मामले में भी एसएसपी के स्तर से अंतिम कार्रवाई रिपोर्ट आयोग को अब तक नहीं मिली है. आयोग ने गृह विभाग के माध्यम से इस मामले में अंतिम कार्रवाई रिपोर्ट मांगी है, ताकि मामले में फैसला सुनाया जा सके.

### आई हॉस्पिटल कांड में भी रिपोर्ट अधूरी

मुजफ्फरपुर आई हॉस्पिटल कांड में भी पीड़ितों की ओर से **राष्ट्रीय मानवाधिकार आयोग** में मामला दर्ज कराया गया. इसमें आयोग ने प्रशासन को दो-दो लाख रुपये की अंतरित सहायता देने का आदेश दिया. यह राशि उस पैसे के अलावा है, जो उन्हें एक-एक लाख पूर्व में दिये गए थे. जिला प्रशासन की ओर से पीड़ितों को दो-दो लाख का भुगतान कर रिपोर्ट आयोग को सौंपनी है, लेकिन यह रिपोर्ट अभी तक लंबित है, जिसपर आयोग ने गंभीरता दिखायी है.

## **DCC recommends making Sugam portal database of all products with brand names accessible to public**

<https://www.pharmabiz.com/NewsDetails.aspx?aid=172482&sid=1>

Gireesh Babu, New Delhi

Tuesday, September 17, 2024, 08:00 Hrs [IST]

The Drugs Consultative Committee (DCC), the advisory committee that advises the Central and state governments on matters that require uniform implementation of drug laws across the country, has recommended making the Sugam portal database of all the products with brand names accessible to the general public.

The recommendation, according to the Committee, is to address the issue of different drug formulations of different therapeutic categories being sold in the country in same or similar brand name that creates confusion in the market.

“The database of all the products with brand names in Sugam portal may be made accessible to the general public, so that when application for endorsement of brand name in Form 51 is submitted to SLA, they can search the existing brand names from this data base of CDSCO along with the trade mark registry, literature and reference books on details of Drug Formulation in India and Internet, such or similar brand names or trade name is not already in existence with respect to any drug in the country and the proposed brand names or trade names shall not lead to any confusion or deception in the market,” said the Committee in a recent meeting.

“Cases of existing same, similar, sound alike, look alike brands, if any available in the market should also be addressed by the concerned State Licensing Authorities with the help of such databases etc.,” added the Committee.

In case of existing brands with the same name available in the market, whoever has first submitted Form 51 under Drugs Rules, 1945 shall be allowed to continue the marketing and brand names of other manufacturers shall be withdrawn by the SLAs.

In other cases where Form 51 does not apply, the claim of being “First” shall be evaluated by the concerned SLAs on the basis of approval history and take appropriate decisions. In order to strengthen the database available with the drug regulator, all the manufacturers should be directed to upload the formulation details along with the brand names on the Sugam portal (as per rule 84AB), added the Committee.



The Drugs Technical Advisory Board (DTAB), in its 90th meeting held on January 25, 2024, recommended that the DCC meeting should deliberate the issue of the same brand name (including look alike and sound alike) for different categories of products in order to ensure patient safety. It also suggested that the opinion of the States may also be taken for having single licensing/approving authority in the country. Besides, it recommended writing a letter by the DGHS office to the trademark authority regarding strict implementation of brand name especially in case of medicines.

It may be noted that the National Human Rights Commission (NHRC), India, has taken Suo motu cognisance in February, this year, of a newspaper article published in January, that a large number of drugs are being sold in India with identical brand names for treating entirely different conditions. The Commission issued notice to the secretary, Union health ministry and the Drugs Controller General of India, in the matter.

“The Commission has observed that the contents of the article, if true, amount to a serious issue of human rights,” said a press release issued by the Commission in February. It sought the Ministry and the drug regulator to file a detailed report in the matter including steps taken or proposed to be taken to address the issue.

The Commission observed that according to the report, the consequences of confusion between these medications at the pharmacy can be serious for patients as these drugs are being prescribed by the doctors for treatment of different diseases. The Central Drugs Standard Control Organisation (CDSCO) needs to first build a database for all pharmaceutical brand names by collecting data from the 36 different Drug Controllers in each state and Union Territory as there is no such database in the country. Also, no data on prescription errors is being maintained by the authorities, it added.

The news article refers to cases such as use of brand name Linamac 5 for a cancer drug, while the name Linamac is used to treat diabetes. Similarly, the name Medzole is used by four different companies to sell four different active ingredients treating entirely different medical conditions. The article further elaborates on the use of similar trade names but companies which seem to be phonetically and visually similar, added the Commission.

## **Dhing rape case: Gauhati HC issues notices to Assam govt over custodial death of rape accused**

<https://nenews.in/assam/dhing-rape-case-gauhati-hc-issues-notices-to-assam-govt-over-custodial-death-of-rape-accused/14010/>

September 17, 2024

Guwahati: The Gauhati High Court has taken cognizance of the alleged custodial death of a youth at Dhing in Assam's Nagaon district on August 23.

On Monday, a high court bench of Justices Manash Ranjan Pathak and Soumitra Salikia issued notices to the state government following a writ petition filed by the victim's father, Abdul Awal.

Awal is seeking compensation and a judicial inquiry into his son Taffazul's death, which occurred on August 23.

Taffazul, a resident of Barhheti village in Nagaon district, was arrested as one of the prime accused in connection with the Dhing rape incident.

Taffazul was allegedly forcibly picked up by a police patrol from Dhing Police Station, with the assistance of Gaon Bura (village headman) of Barhheti, along with the President and Secretary of the local Village Defence Force.

According to the petition, Taffazul was allegedly detained without proper notice or explanation and subjected to physical torture while in custody at Dhing Police Station. His family claimed that this mistreatment led to his death.

The petitioner further alleges that Taffazul was wrongfully arrested due to mistaken identity. The police had previously circulated a photo of a suspect in the rape case, and Taffazul was mistakenly identified.

Following his death, the police allegedly circulated images of Taffazul's body on social media, falsely associating him with the rape case. This led to public outrage and stigmatization of his family, with local residents refusing to allow Taffazul's burial in the village graveyard.

Abdul Awal's petition highlights several legal violations, including breaches of sections 47(a), (b), (c), 148(a), (b) of the Assam Police Act, 2007. These sections pertain to the duty of police officers to act without bias and to prevent custodial violence.

Furthermore, the petition seeks punishment for police officials under Section 98(a) and (b) of the same Act, which provides for stringent penalties in cases of custodial misconduct and death.

The petition also highlights the police's failure to adhere to the National Human Rights Commission's guidelines on custodial deaths.

## **NHRC, India begins Hindi Fortnight today**

<https://pib.gov.in/PressReleaselframePage.aspx?PRID=2055738>

We must all try to learn Hindi as well as at least one regional language as the language reflects the culture of a society, says NHRC Secretary General, Shri Bharat Lal

Several competitions being organized to promote the use of Hindi among the Commission's employees

Posted On: 17 SEP 2024 7:14PM by PIB Delhi

The National Human Rights Commission (NHRC), India began Pakhwada (Hindi Fortnight) today in commemoration of Hindi Diwas celebrated on 14th September every year since 1953. Inaugurating it, Shri Bharat Lal, Secretary General said that the Hindi language connects people in the country. It played a major role in the country's freedom struggle.

He said that a language reflects the culture of a society. Therefore, it is necessary to promote the use of Hindi and all the regional languages to spread awareness about Indian culture and society. He said that we must all try to learn the Hindi language as well as atleast one regional language. For all of us, expression in the mother tongue is always easier, more personal and true to our thoughts, and therefore should also be learnt.

On the occasion, Shri Devendra Kumar Nim, Joint Secretary, NHRC said that a language creates a national identity. Therefore, it is a collective responsibility to promote the use of the Official Language in our day-to-day life and official work. The Hindi Diwas commemorates the adoption of Hindi as the official language by the Constituent Assembly.

The Commission is organizing several competitions during the fortnight for its officers and staff to promote the use of Hindi in their work.

## Why Indians are falling easy prey to 'digital arrest'

<https://www.indiatoday.in/india-today-insight/story/why-indians-are-falling-easy-prey-to-digital-arrest-2601475-2024-09-17>

Lucknow doctor Ruchika Tandon's 10-day ordeal ended in a loss of Rs 2.8 crore; she is among the scores who have fallen victim to such fraud

UPDATED: Sep 17, 2024 18:58 IST

Edited By: Ashish Mukherjee

On August 1, Dr Ruchika Tandon from Lucknow's Sanjay Gandhi Postgraduate Institute of Medical Sciences received a phone call that left her shell-shocked. The caller claimed he was from the Telecom Regulatory Authority of India, the country's telecom regulator, and that the police had issued instructions to disable her phone number since 22 complaints of harassment had been registered against it in Mumbai.

When Dr Tandon denied any wrongdoing, the caller threatened her about an impending arrest for money laundering to the tune of Rs 7 crore. "You are under [digital] arrest," he informed, warning her about the penal consequences of revealing the matter to anyone.

Dr Tandon says the conmen got her to purchase a new phone and stay connected with them through WhatsApp and Skype. After this, her 'case' proceeded over seven days through video calls. "There was a courtroom, judges, police and CBI (Central Bureau of Investigation) officers," narrates Dr Tandon. "They said whatever money there is in all her bank accounts under verification needs to be transferred to the government's accounts."

The video screen, the doctor said, carried the CBI logo and the men flashed their 'identity cards' too. The digital arrest, from August 1 to 10, ended with the fraudsters transferring Rs 2.8 crore from Dr Tandon's five accounts to seven different accounts.

The Uttar Pradesh police are investigating the case. No arrests have been made yet nor has the money been recovered.

'Digital arrest' is a coinage for people being duped of money by fraudsters impersonating as law enforcement officials. The global menace is now netting victims in India at a worrying pace. The scale of such operations is elaborate, with a make-believe setting created to make it look all true. As noted ethical hacker Gautam Kumawat says: "Criminals involved in digital arrest often use AI-generated voice or video to make victims believe they have committed a serious crime."

On June 13, a 73-year-old woman from Noida's Sector 49 was threatened by conmen posing as employees of a courier company that a packet containing illegal goods in her name had been seized. She was put under digital arrest for five days and duped of Rs 1.3 crore.

Vivek Ranjan Rai, deputy commissioner of police (cybercrime) Noida, shares how these crimes are perpetrated. "It doesn't matter how much money the victim has. The thugs who make digital arrests force them to even take loans. Before digital arrest, the fraudsters have already committed the crime of illegally accessing the victim's Aadhaar, PAN and bank account details," he says.

Cybercrime experts say people fall prey to digital arrest due to ignorance, fear or blind trust. According to media reports, the National Capital Region (NCR) reported 600 cases of digital arrest in the June-August period, with the amount duped above Rs 20 lakh in each.

Cybercrime is an organised operation. Police say one module arranges SIM cards using fake documents. Another module targets people, often the poor and illiterate, to use their Aadhaar number and change the mobile number linked to it to one held by the crooks. These accounts—thousands of them are zero-balance accounts—are where the siphoned off money is deposited. A module extorts people by posing as officers of investigating agencies. The gang-lord is invariably settled overseas.

How do cybercriminals access the data they misuse? "The biggest drawback is that data such as mobile numbers and bank accounts can be purchased," says Muktesh Chander, special monitor on cybercrime and artificial intelligence at the **National Human Rights Commission**. He says tracking down such crimes often becomes challenging as the siphoned money is moved around very fast. The victim is at one physical location, the bank accounts where the money is moved somewhere else while the mobile phone used belongs to another person. It all sends investigating officials in multiple directions.

Retrieving the losses quickly is the biggest challenge as the money remains within the financial channel until an hour after the cybercrime. The fraudsters use hundreds of bank accounts to transfer the money around. Thereafter, the money is withdrawn as cash, or is converted into gaming currency or crypto currency, in which case it may become near-impossible to retrieve it.

The rate of recovery of the stolen money remains low. According to Rajesh Kumar, CEO of the Indian Cybercrime Coordination Centre, a Union home ministry set-up, between April 2021 and December 2023, Rs 1,100 crore worth of siphoned money was blocked after complaints from victims. However, only a tenth of it has been recovered.

Preventing cases of digital arrest requires greater public awareness and a systemic overhaul. "To put an end to digital arrest cases, we need to tighten the banking system. The scope of the Reserve Bank of India's zero liability notification, issued on July 6, 2017, should also be expanded," feels Pavan Duggal, a noted cybercrime expert. While police and law enforcement agencies have become more proactive in awareness creation and digital literacy has also improved in India, numerous gaps remain to be plugged.

## बड़ी खबर(गज़ब) यहां आंगनबाड़ी केंद्र में मिला बड़ा गड़बड़ झाला.राष्ट्रीय मानव अधिकार आयोग के स्पेशल मोनिटर ने पकड़ा मामला.माना गंभीर, आंगनवाड़ी केंद्र का किया दौरा।।

<https://uttarakhandcitynews.com/big-news-a-big-problem-was-found-in-the-anganwadi-center-here/>

Posted on September 17, 2024

सर्वप्रथम वे आंगनबाड़ी केंद्र सराय 03 बहादुराबाद में बच्चों को दी जाने वाली पोषण पैकेज का निरीक्षण किया, निरीक्षण के दौरान रिकार्ड रजिस्टर में अंकन किए गए विवरण पूर्ण नहीं थे, जिस पर उनके द्वारा नाराजगी व्यक्त की गई उन्होंने कहा की बहुत ही लापरवाही का द्योतक हैं, उन्होंने एक बच्चे का रिकार्ड रजिस्टर पर बच्चे का पोषण पैकेज पर 15.5 किलो दिखाया जा रहा था जो धरातल पर वेट किए जाने पर 6 किलो का निकला, जिसको उन्होंने गंभीरता से लिया उनके द्वारा सख्त निर्देश दिए कि पोषण पैकेज के सारे रिकॉर्ड सारे डेटा को जल्द ही दुरुस्त करें। जो माताएं हैं जितनी धात्री माताएं हैं जो हमें संख्या रिकार्ड रजिस्टर पर बताई जा रही है लेकिन उनका पोषण पैकेज पर उनके रजिस्टर की संख्या मेल नहीं खा रही है।

उन्होंने कहा कि उत्तराखंड में जो भी अधिकारी हैं चाहे वह डीपीआर का हो या सुपरवाइजर का, अगर वह निरीक्षण करता है तो निरीक्षण रजिस्ट्रेशन रजिस्टर में कोई भी टिप्पणी अंकित नहीं की जा रही है तो कैसे माना जाएगा की आंगनबाड़ी केंद्रों का उनके द्वारा निरीक्षण हो रहा है, इस संबंध में डीपीआरओ सुलेखा सहगल को सख्त निर्देश दिए कि रजिस्ट्रेशन करने के पश्चात सभी माताओं एवं धात्री माताएं को भारत सरकार एवं राज्य सरकार की उनसे जुड़ी सभी योजनाओं की जानकारी दें, चाहें वो पोषण की हो अथवा टीके वैक्सिनेशन की हो कि उनको सरकार द्वारा क्या क्या सुविधाएं दी जा रही हैं। इसके पश्चात रेलवे स्टेशन रोड स्थित चैनराय महिला हॉस्पिटल हर मिलाप का निरीक्षण किया, जहां उन्होंने मरीज से भेंट की तथा उनसे दिए जाने वाले भोजन की गुणवत्ता, डॉक्टर, नर्स द्वारा किए जा रहे व्यवहार तथा निशुल्क दी जाने वाली दवाओं के बारे में जानकारी ली। जिससे मरीज एवं तीमारदारों ने दी जाने वाली सेवाओं की संतुष्टि व्यक्त की। उन्होंने स्टाफ की नर्सों से भी उनकी समस्याओं के संबंध में जानकारी ली। डॉक्टर चंद्र प्रकाश त्रिपाठी ने spicial monitar को अवगत कराया कि जल्द ही 200 बेड का अस्पताल खुलने जा रहा है जिससे जनपद को बेहतर सुविधाएं उपलब्ध होगी। स्पेशल मोनिटर बाल कृष्ण गोयल ने बताया की सभी जिलों की रिपोर्ट को जल्द ही सबमिट की जाएगी जिससे मैं मुख्य सचिव तथा राज्य सरकार को हिदायत दी जाती है कि वह निरीक्षण के दौरान जो भी कमियां पाई गई उसे जल्द से जल्द ठीक करें उसके बाद दोबारा टेक एक्शन रिपोर्ट मांगी जा सकती है उसमें जो कमियां दूर हो गई हैं तो ठीक है नहीं तो एनएचआरसी दोबारा अपनी टीम को भेज कर धरातल पर दोबारा मूल्यांकन कर सकती है कि वह चीज धरातल पर ठीक हुई अथवा नहीं। उन्होंने बताया की **राष्ट्रीय मानवाधिकार आयोग** की एक अनूठी पहल है जो अब ग्राउंड जीरो से कार्य कर रही है इन चीजों का अवलोकन करते हैं अभी तक राष्ट्रीय मानवाधिकार आयोग का यह कार्य रहा है कि जो भी शिकायत आती है इसका संज्ञान लेकर उसे पर कार्यवाही करते हैं लेकिन उसको आगे बढ़ते हुए मानव



अधिकारों को हनन रोकने के लिए धरातल पर जाकर स्वयं मूल्यांकन करते हैं और देखते हैं जो समस्या हमारे संज्ञान में नहीं पहुंची पाती वह ग्राउंड जीरो पर जाकर देखते हैं और समझते हैं तथा राज्य सरकार से उसको अवगत कराते हैं।

उन्होंने यह भी बताया कि जो अधिकारी राज्य सरकार की तरफ से आते हैं या फिर इतनी बारीकी से उन समस्या को नहीं देख पाते है, क्योंकि हमारे भारतवर्ष का एक बहुत बड़ा एक्स्पोज़र होता है कि हम उत्तराखंड को तमिलनाडु से तमिलनाडु को आंध्र प्रदेश से आंध्र प्रदेश को जम्मू कश्मीर से आपस में मूल्यांकन करके बता सकते हैं कि कौन सा राज्य अच्छी चीज कर रहा है हमारा अनुभव एवं ज्ञान राज्य सरकारों के काम आता है हमारी रिपोर्ट के बाद बहुत सा बदलाव आता है उत्तराखंड में जो कमियां है जल्द ही ठीक की जाएगी।

इससे पूर्व राजकीय अतिथि गृह डामकोठी में अपर जिला अधिकारी पी एल शाह, निहारिका सेमवाल, जेल अधीक्षक मनोज कुमार, डीपीआरओ सुलेखा सहगल, अविनाश भदौरिया, अंशुल राठी से अपने अन्य राज्यों में देखे गए बदलाव एवं विचार साझा किए।

## राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर ने किया आंगनबाड़ियों का निरीक्षण, कमियों पर जताई नाराजगी

<https://www.hindusthansamachar.in/Encyc/2024/9/17/Special-monitor-inspected-anganwadis.php>

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हरिद्वार, 17 सितंबर (हि.स.)। राष्ट्रीय मानव अधिकार आयोग के स्पेशल मोनिटर बालकृष्ण गोयल ने हरिद्वार भ्रमण के तहत आंगनबाड़ी केंद्र तथा महिला अस्पताल का निरीक्षण किया। उन्होंनेनेन्हों नेसंबंधित अधिकारियों को निर्देश दिया कि जो भी कमियां पाई गई हैं उनको शीघ्र दुरुस्त कर ले अन्यथा मानवाधिकार आयोग के अगले निरीक्षण में सख्त कार्रवाई की जा सकती है। स्पेशल मॉनिटर ने आंगनबाड़ी केंद्र सराय 03 बहादुराबाद में बच्चों को दी जाने वाली पोषण पैकेज का निरीक्षण किया,रिकार्ड रजिस्टर में आंकड़े दुरुस्त नहीं पाए गए। जैसे एक बच्चे का रिकार्ड रजिस्टर के पोषण पैकेज पर वजन 15.5 किलो दर्ज था, किन्तु वेट किए जाने पर वह 10 किलो से भी कम निकला। इस पर उन्होंनेनेन्हों नेनाराजगी जताई और कहा कि पोषण पैकेज सहित सारे रिकॉर्ड व डेटा को जल्द ही दुरुस्त करे

निरीक्षण के दौरान रजिस्ट्रों में किसी भी अधिकारी द्वारा कोई टिप्पणी न किए जाने पर नाराजगी व्यक्त करते हुए उन्होंनेनेन्हों नेसभी अधिकारियों को निर्देश दिया कि वह निरीक्षण के बाद संबंधित रजिस्टर में टिप्पणी के साथ अपने हस्ताक्षर अवश्य करें। उन्होंनेनेन्हों नेडीपीआरओ सुलेखा सहगल को सख्त निर्देश दिए कि रजिस्ट्रेशन करने के पश्चात सभी माताओं एवं धात्री माताओं को भारत सरकार एवं राज्य सरकार की उनसे जुड़ी सभी योजनाओं की जानकारी दें ताकि वह उनका लाभ ले

इसके पश्चात स्पेशल मॉनिटर ने चैनराय महिला जिला हॉस्पिटल एवं उसके शिशु वार्ड का निरीक्षण किया, जहां उन्होंनेनेन्हों नेमरीजों से भेंट की तथा उनसे दिए जा ने वाले भोजन की गुणवत्ता, डॉक्टर, नर्स द्वारा किए जा रहे व्यवहार तथा निशुल्क दी जाने वाली दवाओं के बारे में जानकारी ली। उन्होंनेनेन्हों नेस्टाफ की नर्सों से भी उनकी समस्याओं के संबंध में जानकारी ली। डॉ. चंद्र प्रकाश त्रिपाठी ने उनको अवगत कराया कि जल्द ही 200 बेड का अस्पताल खुलने जा रहा है जिससे जनपद को बेहतर सुविधाएं उपलब्ध होगी। स्पेशल मोनिटर बाल कृष्ण गोयल ने बताया कि वह हरिद्वार सहित सभी जनपदों की निरीक्षण रिपोर्ट मानवाधिकार आयोग को प्रस्तुत करेंगे। इसके बाद सभी जनपदों को निरीक्षण में पाई गई कमियों को लेकर निर्देश दिए जाएंगे। उन्होंनेनेन्हों नेमुख्य सचिव सहित संबंधित अधिकारियों से अनुरोध किया कि वह निरीक्षण में पाई गई कमियों को शीघ्र दुरुस्त करले अन्यथा अगले निरीक्षण के बाद संबंधित के खिलाफ सख्त कार्रवाई की जाएगी। उन्होंनेनेन्हों नेकहा राष्ट्रीय मानवाधिकार आयोग ने ग्राउंड जीरो पर जाकर काम करना शुरू किया है। मानवाधिकार हनन की शिकायत मिलने पर आयोग की टीम उसकी जांच के लिए मौके पर जाती है और शिकायत सही जा पाए जाने पर संबंधित के खिलाफ कार्रवाई करती है। स्पेशल मॉनिटर के हरिद्वार पहुंचने पर अपर जिलाधिकारी पी एल शाह, जेल अधीक्षक मनोज कुमार डीपीआरओ सुलेखा सहगल पुलिस उपाधीक्षक निहारिका सेमवाल सहित अन्य अधिकारियों ने उनका स्वागत किया

## राष्ट्रीय मानवाधिकार आयोग के विशेष पर्यवेक्षक को मिली आंगनबाड़ी केंद्र में खामियां ही खामियां

<https://www.livehindustan.com/uttarakhand/haridwar/story-human-rights-commission-inspector-critiques-anganwadi-center-for-serious-deficiencies-201726568350142.html>

Tue, 17 Sep 2024 03:49 PM

- साढ़े छह किलो के बच्चे को पोषण ट्रेकर पर दिखाया साढ़े पंद्रह किलो राष्ट्रीय मानवाधिकार आयोग के विशेष पर्यवेक्षक को मिली आंगनबाड़ी केंद्र में खामियां

राष्ट्रीय मानवाधिकार आयोग के विशेष पर्यवेक्षक बालकृष्ण गोयल ने मंगलवार को सराय आंगनबाड़ी केंद्र और जिला महिला अस्पताल का निरीक्षण किया। उन्होंने आंगनबाड़ी केंद्र पर खामियों को लेकर नाराजगी जताई। कहा कि केंद्र पर मिली खामियों की रिपोर्ट आयोग के अधिकारियों को देंगे। आयोग के विशेष पर्यवेक्षक सोमवार से जिले के अलग-अलग सरकारी संस्थानों का निरीक्षण कर रहे हैं। मंगलवार को उन्हें सराय के आंगनबाड़ी केंद्र पर काफी खामियां मिली। लापरवाही के साथ रिकार्ड भरने की बात उन्होंने कही। बताया कि पोषण ट्रेकर पर जिस बच्चे का वजन साढ़े पंद्रह किलो दिखाया गया है, उसका वास्तविक वजन साढ़े छह किलो है।

## सोमवार के निरीक्षण में यह मिली थी खामियां

<https://www.livehindustan.com/uttarakhand/haridwar/story-human-rights-commission-highlights-issues-in-haridwar-s-children-s-home-and-old-age-home-201726576559962.html>

सोमवार के निरीक्षण में यह मिली थी खामियां राष्ट्रीय मानवाधिकार आयोग के विशेष पर्यवेक्षक बालकृष्ण गोयल ने बताया कि सोमवार को उन्होंने राजकीय संप्रेषण ग

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हरिद्वार। राष्ट्रीय मानवाधिकार आयोग के विशेष पर्यवेक्षक बालकृष्ण गोयल ने बताया कि सोमवार को उन्होंने राजकीय संप्रेषण गृह के निरीक्षण के दौरान जानकारी मिली की पुलिस गार्ड की कमी के चलते बाल सुधार गृह के बच्चे अपने केस की पैरवी करने के लिए तारीख पर नहीं पहुंच पा रहे हैं। उन्होंने कहा कि ऐसे बच्चों के लिए राज्य सरकार से बात कर वीसी के माध्यम उनकी सुनवाई करने की कोशिश की जायेगी। वहीं वृद्ध आश्रम के निरीक्षण के बारे में बोलते हुए कहा कि मात्र एक बीएमएस चिकित्सक की तैनाती है वह भी पंद्रह दिन में एक बार आता है। बुजुर्गों में आंख, दांत और घुटने के दर्द की काफी शिकायत मिली। बताया कि संस्था को इसके लिए सीएमओ का पत्र लिखकर चिकित्सकों की टीम द्वारा वृद्धों का चेकअप करवाने के निर्देश दिए। वृद्ध आश्रम में रहने वाले बुजुर्गों की पेंशन तक भी नहीं लगी हुई थी। जिसके लिए भी निर्देशित किया गया है।